

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO: 86267 OF 2017

[Arising out of Order-in-Original No: 87/STC-I/SM/16-17 dated 6th March 2017
passed by the Principal Commissioner of Service Tax- I, Mumbai.]

Central Depository Services (I) Ltd
17th Floor, PJ Tower, Dalal Street, Mumbai - 400001 *... Appellant*

versus

Commissioner of Service Tax -I
14th Floor, Air India Building, Marine Drive
Nariman Point, Mumbai - 400021 *...Respondent*

APPEARANCE:

Shri Yash Parmar, Advocate for the appellant
Shri CS Pavan, Deputy Commissioner (AR) for the respondent

CORAM:

**HON’BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON’BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: 86355/2025

DATE OF HEARING: 16/09/2025
DATE OF DECISION: 16/09/2025

PER: CORAM

On behalf of appellant it is submitted that the appellant had
sought coverage under Sabka Vishwas (Legacy Dispute Resolution)

Scheme, 2019 and furnished final discharge certificate issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*